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क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
280, एन0एच0-19, रनियां, कानपुर देहात-209304



Ref No. 629/रग/र-161/2024

Dated: 26/04/2024

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.
E-mail-judicial-ngt@gov.in

Subject:- Submission of Report in compliance of Hon'ble NGT order dated 12/02/2024 in the matter of O.A. No.596/2022, Deepa Pal Vs State of U.P.& Ors.

Sir,

Please refer to the topic mentioned above. In compliance with the order of Hon'ble NGT dated 12.02.2024 in Original Application No. 596/2022 Deepa pal vs. State of UP and others, So far as past violations are concerned, UPPCB will take appropriate actions and will submit a report in this regard within two months before the Registrar General of the Tribunal. Report is enclosed herewith.

It is requested that the aforesaid report may be presented before the Hon'ble Tribunal for kind consideration.

Yours faithfully,

Encl: as above (total page-09)

Manoj Kumar Chaurasia
(Manoj Kumar Chaurasia)
Regional Officer

Copy to:- Following for information & necessary action please.

1. Member Secretary, U.P. Pollution Control Board, Lucknow.
2. Chief Environmental Officer (C-2), U.P. Pollution Control Board, Lucknow.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow.
4. Shri Pradeep Mishra (Advocate), Supreme Court, B-235, Sector-19, Noida-211301.

Regional Officer



Report in compliance of Hon'ble NGT order dated 12/02/2024 in the matter of O.A. No.596/2022, Deepa Pal Vs State of U.P.& Ors.

1. Background

Hon'ble National Green Tribunal (NGT) in the matter of Original Application No. 596 of 2022, dated 12/02/2024, Deepa Pal Vs State of U.P. & Ors. directed as below:

1. *In this Original Application, registered on the basis of the letter petition, the grievance relates to illegal operation of Shakti Brick Field in Village Mau Khas Vikas Khand, Amraudha, Tehsil Bhognipur, District Kanpur Dehat, Uttar Pradesh in violation of the environmental norms. The Tribunal considering the grievance raised in the OA, by order dated 19.09.2022, had constituted a Joint Committee to verify the factual position and submit the report.*
2. *The joint Committee had submitted the report on 24.11.2022 reflecting the position as under:-*

"4.0 Salient Observations of Inspection:

- a) *M/s Shakti Brick Field, Village-Maukhas, Vikas Khand Amraudha, Tehsil-Bhognipur, District- Kanpur Dehat (U.P.). was established in the Year 1991 and obtained first consent to operate vide UPPCB letter dated 06.02.2007. Copy of the CTO dated 06.02.2007 is attached herewith and marked as Annexure. No-2.*
- b) *The Uttar Pradesh Brick Kiln (sitting criteria for establishment) Rules, 2012 was notified on date 27.06.2012 & Earlier Zila Parisad's Guideline was being followed for sitting of brick Kiln in state of UP.*
- c) *During inspection, the brick Kiln was not in operation and representative of the brick kiln Shri Brahma Prakash Sachan present during inspection was informed that the Brick Kiln is not in operation since July 2022 due to off season.*
- d) *The brick kiln have obtained Consent to Operate under the section 21 of Air (Prevention and Control of Pollution) Act, 1981 and under the section 25 of Water (Prevention and Control of Pollution) Act, 1974 which are valid upto 31.07.2025 Copies of the issued CTOs are being attached herewith marked as Annexure. No-3.*
- e) *The production capacity of brick Kiln is 25,000 bricks/day. The brick Kiln is based on natural draft based technology using coal (approx. 03 TPD) as a fuel.*
- f) *It was found during inspection that stack of brick kiln was damaged due to fall of lightning and its maintenance work was going on speedy basis. It was directed by joint team to the representative of the brick kiln that monitoring arrangement*

of emission should be installed as per the CPCB Emission Regulation Guidelines.

- g) The fresh water requirement is approximately 10 KLD which is made from ground water through bore well but no metering arrangement was provided to said bore well.
- h) It was found during inspection that the brick Kiln has developed a little portion of green belt which is not adequate as per norms.
- i) The District Agriculture Officer, Kanpur Dehat vide letter dated 05.11.2022 has informed that no damage of agriculture crops was found due to above brick Kiln operation. Copy of the letter dated 05.11.2022 is attached herewith, marked as Annexure. No- 4.
- j) The Labour Enforcement Officer, Kanpur Dehat vide letter dated 04.11.2022 has informed that no child labour was found during his inspection of the brick kiln in question. Copy of the letter dated 04.11.2022 is attached herewith and marked as Annexure. No-5.
- k) The Mining Officer, Kanpur Dehat vide letter dated 04.11.2022 has informed that no illegal mining done by M/S Shakti Brick Field, Village-Maukhas, VikasKhand-Amraudha, Tehsil - Bhognipur, District- Kanpur Dehat. Copy of the letter dated 04.11.2022 is attached herewith and marked as Annexure. No-6.
- l) SDM, Bhognipur, Kanpur Dehat vide letter dated 07.11.2022 has also informed that the brick kiln is established since 1991 3 and that time the habitation was at the distance of 218 Meter from brick kiln. Brick kiln neither occupied the part of chak road nor damaged the chuk road, the copy of letter dated 07.11.2022 is attached herewith and marked as Annexure. No-7.
- m) No domestic effluent treatment arrangement was found during the inspection of brick kiln.
- n) The UPPCB vide letter dated 31.10.2022 & 14.11.2022 had issued notice under section 21 (4) Air (Prevention and control of Pollution) Act-1981 to concerned brick kiln for entire compliance of the conditions mentioned in the CTO Air and CTO Water dated 26.08.2020 shall be cancelled without given the another opportunity. Copy of the Notice dated 31.10.2022 & 14.11.2022 are attached herewith and marked as Annexure. No- 8.

5.0 Recommendation:

Based on the observations stated above followings are the recommendations of the committee for the brick kiln:

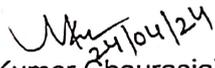
1. The brick Kiln should complete the maintenance work of stack along with arrangement for monitoring of flue gas from the stack as per the CPCB Emission Regulation Guidelines prior to start of next season at least before one week.
 - ii. The brick Kiln should install water metering device at the borewell and maintain log book of fresh water consumption with immediate effect.
 - iii. The brick kiln shall construct/install wind breaking wall of 03 meter height around the premises without any delay.
 - iv. The brick Kiln should without any delay develop an adequate green belt along the periphery of brick kiln for control of fugitive emission as well as dust control.
 - v The brick Kiln should make arrangement for the treatment of domestic effluent and for this purpose prepare project report should be submitted within 15 days.
 - vi. The brick Kiln should submit time bound action plan within a month for compliance of MoEF& CC, Govt. of India notification G.S.R. 143 (E), dated 22.02.2022.”
5. So far as past violations are concerned, UPPCB will take appropriate actions and will submit a report in this regard within two months before the Registrar General of the Tribunal by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF and if found necessary, the matter will be listed before the Bench for consideration.

2.0 Factual Proceedings

- a. UPPCB vide letter dated 31.10.2022 & 14.11.2022 had issued notice under section 21 (4) of Air (Prevention and Control of Pollution) Act-1981 to concerned brick kiln for compliance of all the conditions mentioned in the CTO Air and CTO Water dated 26.08.2020. The main conditions of the notice dated 31.10.2022 were as following (Copy enclosed and marked as **Annexure- 1**:
 - i) Brick kiln generated ash is not properly managed.
 - ii) Green belt around the Brick Kiln is not well developed.
 - iii) Domestic discharge treatment arrangement was not found.
 - iv) Stack monitoring report is not being shown by the proponent.
- b. But during inspection dated 29.10.2022, & dated 07.12.2022, Brick kiln was found not in operation.
- c. Further, Brick kiln has assured vide his letter dated 07.12.2022, to comply all the direction of the notice and order of Hon'ble NGT(**Annexure-2**).

- d. Brick kiln obtained its first Consent to Operate(CTO) from board on dated 06.02.2007 and regularly renewed its CTO and is having valid CTO under Section-21 of Air (Prevention & control of Pollution) Act 1981 and Water (Prevention & control of Pollution) Act 1974, which are valid upto 31.07.2025.
- e. That it is submitted that as per latest inspection dated 18.04.2024 of joint committee, Brick kiln has complied almost all the direction and has submitted notarized affidavit dated 22.04.2024 regarding full compliance of all the suggestions as per recommendations of joint committee in time bound manner. The copy of the notarized affidavit is being enclosed herewith and marked as **Annexure No.-3**
- f. As per the above, past violations of brick kiln could not be verified. Report enclosed for kind perusal.

The above compliance status report is being filed for the kind perusal and consideration of this Hon'ble Tribunal.


(Manoj Kumar Chaurasia)
Regional Officer,
UPPCB, Kanpur Dehat



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
200, एनएच 19, रजि. का. नं. 209304

ANNEXURE - 1

संदर्भ सं०- 1575/18/S-62/22

दिनांक : 31/10/22

पंजीकृत

सेवा में,

श्री ब्रम्ह प्रकाश सचान
मै० शक्ति ब्रिक्स फील्ड,
ग्राम-मऊखास, भोगनीपुर
कानपुर देहात।

विषय-मै० शक्ति ब्रिक्स फील्ड, ग्राम-मऊखास, भोगनीपुर, कानपुर देहात को जारी सहमति जल एवं सहमति वायु में निहित शर्तों का अनुपालन न किये जाने के सम्बन्ध में।

महोदया,

कृपया उपरोक्त विषयक का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में आपके ईट भट्टे के विरुद्ध समन्वित शिकायत निवारण प्रणाली उ०प्र० सं०-40016322012736 शिकायत की गयी है। शिकायतकर्ता द्वारा अपने शिकायती पत्र में उल्लेख किया गया है कि आप द्वारा ईट भट्टे के आस-पास आज तक बाउंड्रीवॉल नहीं बनायी गयी है। ईट भट्टा में ईट उत्पादन से जनित होने वाली राबिश और राख का समुचित प्रबन्ध नहीं किया जा रहा है। ईट भट्टे के चारों तरफ हरित पट्टिका का विकास नहीं किया गया है। ईट भट्टे में काम करने वाले कार्मिकों के लिए घरेलू उत्स्रावह निस्तारण हेतु सेप्टिक टैंक/सोकपिट की व्यवस्था नहीं गयी है। ईट भट्टे द्वारा परिवेशीय वायु गुणता/स्टैक मॉनिटरिंग रिपोर्ट प्रेषित नहीं की गयी है। जिसकी पुष्टि कार्यालय द्वारा किये गये निरीक्षण दिनांक-29.10.2022 को भी की गयी है पूर्व में उक्त के अनुपालन हेतु कार्यालय के पत्रांक-1421/आई.बी./एस-62/22 दिनांक-14.09.2022 द्वारा प्रेषित नोटिस की अनुपालन आख्या भी प्रेषित नहीं की गयी है।

उपरोक्त से स्पष्ट है कि ईट भट्टा द्वारा इस कार्यालय के पत्रांक-101249/UPPCB/Kanpur Dehat (UPPCBRO)/CTO/Water/Kanpur Dehat/2020, 101247/UPPCB/Kanpur Dehat (UPPCBRO)/CTO/Air/Kanpur Dehat/2020 दिनांक-26.08.2020 को निर्गत सहमति जल एवं सहमति वायु में निहित शर्तों का अनुपालन नहीं किया जा रहा है पुनः आपसे अपेक्षा की जाती है कि एक सप्ताह के अन्दर उक्त के सम्बन्ध में अनुपालनीय कार्यवाही करते हुये कार्यालय को सूचित करने का कष्ट करें। निर्धारित समयावधि में आख्या प्राप्त न होने की दशा में ईट भट्टे को इस कार्यालय के पत्रांक 101247/UPPCB/Kanpur Dehat (UPPCBRO)/CTO/Air/Kanpur Dehat/2020 दिनांक-26.08.2020 द्वारा निर्गत सहमति वायु को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21 (4) में प्राप्त शक्तियों के अन्तर्गत निरस्त कर दिया जायेगा। जिसका सम्पूर्ण उत्तरदायित्व स्वयं ईट भट्टा संचालक का होगा।

भवदीय

(आशुतोष पाण्डेय)
क्षेत्रीय अधिकारी(प्र०)

प्रतिलिपि:- मुख्य पर्यावरण अधिकारी, वृत्त-2, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी(प्र०)

मे. शक्ति ग्रिक फील्ड

पता- मऊखास- भोगनीपुर कानपुर देहात

मो. 9450722511

पत्रांक.....

दिनांक 1-12-2023

सेवा में,

श्रीश्रीय अधिकारी
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
शमिये, कानपुर देहात

प्रति,

माननीय NGT में पारित O.A.No. 596/2022 के
अनुपालन में कमेंटी द्वारा जो सुझाव दिये जाये थे
उसका विवरण निम्नस्त है:-

1. भेरे द्वारा भट्टे में डिगलिंग पहाल से ड्रेन्च का भीमोण
कराया जा रहा है जिसमें स्टेक पर CPLV की उपस्थापन के
अनुसार पीट टेल, फ्लैमार्क, सीटी, का कार्य किया जा रहा है
2. भट्टे पर मात्र धरेल्ट प्रयोग में लाये के लिये एक ड्रेन्च का
सम्बन्धित स्थापित है जिसमें फ्लोमीटर लगाया गया है।
पम्प से भण्ड पानी पीने एवं वायरस में प्रयोग होता है तथा
बुक बनाई जा रही है।
3. भट्टे के चारों ओर विन्ड ब्रेकिंग वाला लगभग 3 मीटर ऊंचाई
की भीमोण कार्य सुरुआत कर दिया गया है जिसे भीमोण
पूर्ण कर लिया जाएगा।
4. भट्टे के चारों ओर सफे रंगी स्थापन पर धूल को उठने से रोकने
के लिये वृक्षारोपण का कार्य कराया जा रहा है।

मे. शक्ति ग्रिक फील्ड

पता- मऊखास- भोगनीपुर कानपुर देहात

गो. 9450722511

दिनांक 7-12-2023

पत्रांक.....

5. झट्टे में डीमेट्रिक जल के निरस्तारण हेतु सैपाटेक टैंक जल सौंक फिट का निर्माण कराया जा रहा है।

सूचित करना है कि झट्टे में पछाई कार्य में प्रयोग होने वाले जल को पास के ही किसानों द्वारा किराये से लिये जाता है, पछाई में प्रयोग होने के लिये जल टैंक में द्वारा कोई भी सबरसेपिल पम्प नहीं स्थापित किया गया है।

6. यह कि झट्टे द्वारा संघलन से पूर्ण कर्मचारी द्वारा दिये गये सुझावों को पालन किया जायेगा कार्य पूर्ण होने ही राज्य नॉड को सूचित कर दिया जायेगा। कर्मचारी द्वारा दिये गये सुझाव का पालन किया जायेगा।

Gagan Singh

Gagan Singh

गगन सिंह

2366



उत्तर प्रदेश UTTAR PRADESH का शासक ॥

78AE 937414

केवा में,

क्षेत्रीय अधिनारी महोदय,
 उ०प्र० गृहमंत्रालय निर्माण बोर्ड
 कानपुर देहात।

महोदय,

शपथदाता विमलजीविन ब्रह्मचर्याशा सवान पुत्र श्री स्व० गणेशानारायण नि. सोनार
 तहसील भोगनीपुर जिला कानपुर देहात। पार्टनर मेसर्स शक्ति विमल फील्ड मल्हारा,
 सोनार, भोगनीपुर कानपुर देहात का साक्षीदार हूँ।

NOTARY



1- यह कि गृह शपथदाता के हित भद्रे के विरुद्ध दीपा पाव ने मा. एन. जी. टी.
 दिल्ली में रिट दाखल की गई थी। जिसकी सुनवाई में दिनांक 12-02-2024
 को पारित आदेश में माननीय न्यायालय ने ज्वारित फोटो की संस्तुति के
 आधार पर निम्न निम्नलिखित पर अनुमान आरुपा जारी की गई है जो कि निम्न
 वतु है:--

1.1 रिटमददा की विमनी पर ७ मास अनुमान देपु जेठ पार्स एवं रिट की
 स्थापना की गई है। फोटोग्राफ संलग्न।

D. A. [Signature]

मेसर्स-शक्ति विमल फील्ड
Bramhachari
 पार्टनर

॥2॥

- 2- ईट भट्टा में घोर क्षेत्र पर फाँटो मीटर अति शीघ्र स्थापित कर दिया जायेगा
- 3- ईट भट्टा के चारों तरफ 3 मीटर ऊँची दीवारों का निर्माण किया जा रहा है। वर्तमान में ईट भट्टे के उत्तर दिशा के गोंधू मज्जास की दिशा में दीवार का निर्माण कार्य कराया जा रहा है।
- 4- ईट भट्टे के चारों तरफ आगामी वर्ष- तीजन ड्रिगन ग्रीन-बेल्ट का वृक्ष-रोपण कार्य करा दिया जायेगा। वर्तमान में ग्रीन बेल्ट होने के कारण PLANTATION का कार्य किया जाना वर्तमान में सम्भव नहीं है। अतः समय देने की कृपा करे।
- 5- ईट भट्टे में घरेलू जल उपचारित किये जाने हेतु सेप्टिक टैंक / नोक पिट का निर्माण कराया गया है।
- 6- ईट भट्टा द्वारा भारत सरकार को जट NOTIFICATION 22-02-2022 के अनुमान में पूर्णतया ईट भट्टे को जिक बैंक के रूप में परिवर्तित किया जाना एवं अन्य विन्दुओं पर भी अनुमान किया जा रहा है।

Handwritten signature

समयकर्ता,

मेसर्स-शक्ति ग्रिक फील्ड
Brauhall
पार्टनर



2366
 I am before you to sign on
 the name of *Rajendra Singh*
 who is *Local man*
 ROUNDED OFF BY
[Signature]
 R. N. [Signature]
 Address & [Signature]
 Reg No - 6244